

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice & Parliamentary Affairs
Notary Section, Civil Secretariat
Srinagar/Jammu

Circular

As per Rule-14 of the Notaries Rules, 1956, every notary, shall, in the first week of January every year, submit to the appropriate Government, an annual return in Form-XIV of the notarial acts done by him during the preceding year.

It has been observed that despite the clear mandate of the aforementioned rule, most of the notaries have not submitted their annual return for the year 2021.

It is, therefore, enjoined upon all the enrolled notaries, who have not submitted their annual return of notarial acts for the year 2021, to submit the same to the Department of Law, Justice and Parliamentary Affairs within a period of 15 days in Form -XIV as provided in Rule -14 of the Notaries Rules, 1956 from the date of publication of this circular, failing which action as warranted under rules shall be initiated.


(Sajad-Un-Nabi-Gashroo)

Additional Secretary to Government


1/01/22
22/01/22

No: LAW (Notary) 50/2021

Dated: 12 .01.2022

Copy to the:

1. Director, Radio Kashmir, Srinagar/Jammu with a request to broadcast the contents of circular instructions in the news bulletin.
2. Director Doordarshan Srinagar/Jammu with a request to telecast the contents of circular instructions in the news bulletin.
3. Joint Director information, (UT) Jammu and Kashmir Government, Jammu/Srinagar with a request to give wide publicity to the circular

- instructions in the leading News Papers of Jammu/Srinagar
4. Pvt Secretary to Secretary to Government, Department of Law, Justice Parliamentary Affairs
 5. All Public Notaries for Compliance.
 6. Incharge website section of the Department of Law, Justice and Parliamentary Affairs for uploading the same on the website.
 7. Office Copy.